

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE SITTING AT CHENNAI

ORIGINAL APPLICATION NO. 183 of 2024 (SZ)

IN THE MATTER OF

VBR Menon, B.E (Mech), MBA (IIMA), LLB,
Advocate, KK Nagar, Chennai – 600078 ... Applicant.
and

1. The Member Secretary,
Central Pollution Control Board,
New Delhi – 110 032 and 2 others ... Respondents

I N D E X

Sl. No	Description of Document	Page No.
1	Dates and Events filed by the Applicant.	1 – 4
2	Copy of the Final Order dated 25.06.2025 passed in OA No. 188 of 2024 (SZ)	5 - 16
3	Copy of the Order dated 07.11.2025 passed in Civil Appeal No. 10675 of 2025 issuing Notice (No Stay)	17 - 18
4	Copy of Circulation to opposite side Counsels	19

Place : Chennai

Date : 23.11.2025

Filed by :



V.B.R. MENON

Applicant

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE SITTING AT CHENNAI

ORIGINAL APPLICATION NO. 183 of 2024 (SZ)

IN THE MATTER OF

VBR Menon, B.E (Mech), MBA (IIMA), LLB,
Advocate, KK Nagar, Chennai – 600078

... Applicant.

and

1. The Member Secretary,
Central Pollution Control Board,
New Delhi – 110 032 and 2 others

... Respondents

DATES AND EVENTS

Sl. No.	Date	Events	Ref: Page Nos.
1	28.09.2018	Order passed by the Hon'ble Principal Bench of this Tribunal in OA No. 147/2016 recording harmful effects of Petroleum Vapor on living beings.	pp 11 to 14 of IA/52/25
2	05.03.2019	Judgment of Mantri Techzone Pvt.Ltd., Vs.. Forward Foundation, reported in (2019) 18 SCC 494 upholding the overriding effect of Directions of NGT over state / local laws.	pp 15 to 44 of IA/52/25
3	22.07.2019	Final Order passed by the Hon'ble Principal Bench, New Delhi in OA No. 31/2019 directing CPCB to frame and notify " <i>minimum safety distance of New Petroleum Outlets from Residential areas</i> "	pp 17 to 26 of OA
4	07.01.2020	Office Memorandum issued by CPCB prescribing Siting Criteria for new Petrol Pumps.	pp 27 to 32 of OA

5	24.02.2020	Counter Affidavit filed by the State of Tamil Nadu in WP No. 13855 of 2017 regarding the status of development plans	pp 33 to 41 of OA
6	16.08.2021	Addendum to the Guidelines dated 07.01.2020 was issued by CPCB prescribing a minimum distance of 50 M for Petroleum Outlets from Water bodies.	pp 45 to 50 of IA/52/25
7	01.07.2022	Final Order passed by this Hon'ble Tribunal in OA No. 176 of 2020 (SZ) directing CPCB to revise the Siting Criteria by clarifying the scope of " <i>designated residential areas</i> "	pp 42 to 84 of OA
8	10.10.2022	Minutes of the Expert Committee meeting held on Siting Criteria by CPCB	pp 51 to 53 of IA/52/25
9	14.03.2023	Judgment passed by the Hon'ble Apex Court in IOCL Vs..VBR Menon , reported in (2023) 7 SCC 368 directing state PCB s to enforce the CPCB Siting Criteria.	pp 93 to 114 of OA
10	05.07.2023	Judgment of Hon'ble Apex Court , Reported in 2023-LiveLaw (SC) 524:2023 INSC 618, on the <i>Non-binding nature of Expert Committee Reports on Hon'ble NGT</i>	pp 54 to 62 of IA/52/25
11	13.10.2023	Judgment of the Hon'ble Apex Court in Civil Appeal No. 5763 of 2022 by which the directions issued in the order passed in OA No. 176 of 2020 had reached finality.	pp 115 to 116 of OA
12	05.03.2024	Representation sent by the Applicant to the Respondents through E-mail seeking revision of CPCB Siting Criteria	pp 117 to 119 of OA

21	02.04.2025	Final Order passed by the Hon'ble Apex Court in WP(C) No. 81 of 2025 by granting liberty to approach NGT for relief	pp 130 of IA/52/25
22	07.04.2025	IA No. 52 of 2025 filed by the Applicant seeking expansion / clarification of the term " Designated Residential Areas " to include all the " approved residential premises/buildings " by the Local bodies.	pp 1 to 7 of IA/52/25
23	25.06.2025	Final Order was passed by this Hon'ble Tribunal in OA No. 188 of 2024 (SZ) directing CPCB to modify/ revise / clarify the extent of Designated Residential areas in the Siting Criteria	--
24	07.11.2025	Hon'ble Apex Court has ordered notices in Civil Appeal No. 10675 of 2025 , filed by the Respondent OMC in OA No. 188 of 2024, without granting any interim Stay.	--

Dated at Chennai on this 23rd day of November, 2025



Applicant

Item No.1:-**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI*****Wednesday, the 25th day of June 2025.***

[Through Physical Hearing (Hybrid Option)]

**Original Application No.188 of 2024 (SZ) &
I.A. No.138 & 144 of 2024 (SZ)**

IN THE MATTER OF

Muhammed RishamHouse No.12/163,
Nambyattil House,
Naduvannur Post,
Kozhikode,
Kerala – 673 614.

...Applicant (s)

1. District Collector OfficeKozhikode Collectorate,
Civil Station P.O.,
Kozhikode – 673 020.**2. The Chairman**Central Pollution Control Board
Parivesh Bhawan,
East Arjun Nagar,
Delhi – 110 032.**3. The Member Secretary**Kerala State Pollution Control Board
Pattom P.O.,
Thiruvananthapuram,
Kerala – 695 004.**4. Joint Chief Controller of Explosives**Petroleum & Explosives Safety Organization (PESO)
South Circle, A and D – Wing, Block 1-8,
Second Floor, Shastri Bhavan,
26 Haddows Road,
Nungambakkam,
Chennai – 600 006.**5. M/s. Reliance BP Mobility Limited**Indian Oil Bhavan,
8/1079, Avinash Road,
Coimbatore – 18.

6. Shekeen Imbichi Moidy

Padikkal House,
Naduvannur, Koyilandi Taluk,
Kozhikode District – 673 305.

...Respondent(s)

For Applicant (s): Mr. V.B.R. Menon.

For Respondent(s): Mr. G. Vignesh represented
Mr. E.K. Kumaresan for R1.
Mr. R. Thirunavukarasu for R2.
Mrs. V.K. Rema Smrithi for R3.
Mr. S. Janarthanam for R4.
M/s. C. Mohan & M. Kumaresan for R5.
M/s. R. Sunil Kumar & A. Salini Lal for R6/I.A.

Judgment Reserved on: 09.06.2025.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

J U D G E M E N T

Delivered by Smt. Justice Pushpa Sathyanarayana, Judicial Member

1. This is yet another application challenging the establishment of a petroleum retail outlet based on the siting criteria guidelines issued by the Central Pollution Control Board (CPCB).

2. The applicant is a resident of Naduvannur Village, residing at Sy. No.12/163 of Naduvannur Post, Koyilandi Taluk, Kozhikode District. He is aggrieved by the establishment of a fuel station at Sy. No.198 of Naduvannur Village, Koyilandi Taluk, which is adjacent to the applicant's house.

3. Since no fruitful actions were taken by the authorities despite several complaints submitted by him, the present Original Application has been filed.

4. According to him, there are several residential buildings in that area and residential buildings are also being constructed. There is also a registered society named '*Suraksha Residents Association*'. Quoting the siting criteria for setting up of a new petroleum retail outlet, as issued by the CPCB in its Office Memorandum (**O.M.**) dated **07.01.2020**, the applicant has alleged that the proposed fuel station has obtained license from the Petroleum & Explosives Safety Organization (**PESO**) on 12.08.2021, violating the siting criteria.

5. Admittedly, the petroleum retail outlet of Respondent No.6 is within 30 Meters, which is roughly 2.5 meters from the unit, which is in violation of the O.M. dated 07.01.2020. The No Objection Certification (**NOC**) was issued by the District Collector based on the direction given by the Hon'ble High Court of Kerala in W.P. 19348 of 2023. Since the PESO license as well as the NOC were obtained by the 6th Respondent after the guidelines dated 07.01.2020 was issued, the petroleum retail outlet has to be in strict adherence to the distance mentioned therein.

6. As the distance criteria is not complied with, the above Original Application is filed for taking action against Respondents No.5 & 6 and restraining them from setting up a petroleum retail outlet.

7. The **District Collector – Kozhikode/Respondent No.1**, in his reply affidavit, has stated that based on the report of the Tahsildar – Koyilandi who has mentioned that there are no schools, petrol bunks, hospitals and railway canals located within a radial distance of 50 Meters from the proposed petrol pump, NOC was issued. He has stated that as per the letter of the Joint Director, Local Self Government Department dated 22.06.2023, there is no approved master plan or detailed town planning project in Naduvannur Gram Panchayat at present. Besides, the Hon'ble High Court had directed the District Collector - Kozhikode to take an independent decision for granting NOC without waiting for consent from the Kerala SPCB or NOC from any other authority concerned. In light of the said direction only, the NOC was issued by the District Collector.

8. The Central Pollution Control Board (CPCB)/ Respondent No.2, in its reply, has stated that as per Guidelines dated 07.01.2020 for setting up of new petrol pumps/ retail outlets, the same shall not be located within 50 Meters (from fill point/ dispensing unit/ vent pipe whichever is nearest) from schools, hospitals, and residential areas designated as per local laws. It is also mandated that in case of constraints in complying with 50-meter distance criteria, the retail outlet shall implement additional safety measures as prescribed by PESO. The guidelines further insisted on at-least 30 meters of distance criteria between the retail outlet from schools, hospitals, and residential areas designated as per local laws. There was yet another O.M. issued on 29.01.2021, clarifying that the siting criteria will not apply to those cases, where prior clearance/initial approval has been obtained from the PESO and subsequently, construction has been started on or before 07.01.2020. The CPCB also further referred to an O.M. dated 16.06.2023, in and by which the SPCBs/PCCs were directed to strictly adhere to the O.M. dated 07.01.2020 and if there is a breach of any of the guidelines, the concerned SPCBs/PCCs shall proceed against the erring outlet in accordance with law at the earliest.

9. The Kerala State Pollution Control Board (KSPCB)/ Respondent No.3, in its reports dated 29.07.2024 and 08.01.2025, has stated that the site was inspected on 24.06.2024 pursuant to the directions from this Tribunal. During the inspection, it was observed that two coconut trees at the site had been cut down and the site clearing work was in progress. The installation point of the proposed fuel tank, vent pipe and dispensing point could not be identified in the absence of Respondent No.6 at the site despite notice. However, the distances from the plot boundary to the nearby house have been measured. There is a house located 10 Meters to the West and another house at 2.5 Meters to the South from the boundaries of the proposed plot. The State Highway (SH-38) is passing along the eastern side of the site. On the northern side, there is a water service station named "*Team Proxima LLP*", which was nearing completion of construction works. The distance from the applicant's well to the boundary of the petroleum retail outlet is

measured as 9 Meters. The water level in the well was observed to be the same as the ground level. The distance to the nearest residence is 21.4 Meters from the boundary of the proposed plot in the south direction. To confirm whether the guidelines stipulated by the CPCB are strictly followed or not, a clarification was needed to know whether it is a designated residential area or not, as per local laws.

10. In order to clarify this, on the basis of the site inspection findings, a letter had been sent to the District Town Planner – Kozhikode, seeking a report of the same. A reply from the District Town Planner dated 09.07.2024 mentioned that there is no approved master plan or detailed town planning scheme for the area encompassed by Sy. No.198/4. The reply from the owner of the site as well as the District Town Planner only stated that there are no approved master plan or detailed town planning schemes applicable to the subject area. However, the Kerala SPCB had issued a circular dated 18.02.2024, wherein it is clarified that *"wherever residential areas are not designated as per local laws, the siting criteria related to 'designated residential areas as per local laws' shall not be applicable"*. Therefore, it is stated that a minimum distance of 50 meters to water body as described in the CPCB Addendum to guidelines for setting up a new petroleum retail outlet dated 16.08.2021 is to be considered by the Project Proponent while setting up a new petroleum retail outlet. As per the inspection report dated 24.06.2024, there are no water bodies as listed in the addendum to the guidelines within 50 meters from the boundary of the site of the proposed petrol pump.

11. M/s. Reliance BP Mobility Limited (Respondent No.5), which is an authorized Oil Marketing Company, has filed a counter affidavit, stating that the 6th Respondent had already obtained initial approval from the PESO on 12.08.2021, but wanted to withdraw the same based on the complaint received from the applicant. Thereafter, an explanation from the 5th Respondent was given, based on which, the complaint was closed and the NOC was retained. In fact, the 6th Respondent made a query to the Local Self Government Department, Kerala to know the type/ classification/ designation of the area in Naduvannur

Village, where the site on which the petroleum retail outlet is proposed to be established. In reply, the Local Self Government Department had responded stating that no approved master plan or detailed town planning programs are made for the Naduvannur Gram Panchayat area. In the meanwhile, the building permit was also issued by the local authority concerned on 27.01.2024, which endorses the fact that there is no violation of any statutory norms.

12. Respondent No.6, which is a proposed distributor, has categorically stated in its reply that the proposed site for the retail outlet is not a designated residential area and produced a certificate issued by the Secretary, Naduvannur Gram Panchayat dated 26.03.2024, who has categorically stated that Sy. No.198/4 of Naduvannur Village, Koyilandi Taluk, Kozhikode District is not a designated residential area as per local laws. He has stated that the guidelines dated 07.01.2020 can be made applicable only to the properties situated in the designated zone. Therefore, there is no violation as alleged by the applicant.

13. Heard the learned counsel appearing for the applicant and the respondents and also perused the materials available on record.

14. From the above pleadings, the only question that arises for determination is:

Whether the proposed site for the petroleum retail outlet is falling within the designated residential area as per local laws, which is in violation of the CPCB Guidelines dated 07.01.2020.

15. On 07.01.2020, the CPCB issued an Office Memorandum providing guidelines for setting up a new petroleum retail outlet. The siting criteria for retail outlets is as follows:

"In case of siting criteria for petrol pumps new Retail Outlets shall not be located within a radial distance of 50 meters (from fill point/ dispensing units/ vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per local laws. In case of constraint in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO. In no case the distance between new retail outlet from schools, hospitals (10 beds and above) and residential area

designated as per local laws shall be less than 30 meters. No high tension line shall pass over the retail outlet.

These guidelines are supplementary to all existing relevant Rules, Guidelines, Orders, etc.”

16. Thereafter, the CPCB issued an Office Memorandum dated 29.01.2021, clarifying with regard to the cutoff date for applicability of siting criteria referred to in the guidelines dated 07.01.2020. The said O.M. clarified that the siting criteria for a new petroleum retail outlet is to be complied with in cases where the construction of a retail outlet by oil marketing companies commenced on or after 07.01.2020. The siting criteria will **NOT** apply to those cases where the PESO prior clearance/ initial approval has been obtained and subsequently, construction has been started by the oil marketing companies before 07.01.2020. There was yet another **O.M. dated 16.06.2023**, wherein directions were issued to the SPCBs/PCCs to ensure that the CPCB Guidelines dated 07.01.2020 for setting up of new petroleum retail outlet issued and addendum dated 16.08.2021 are strictly adhered to. In cases of violation of these guidelines, the concerned SPCB/PCC shall take action against the erring outlet as per law.

17. In this case, admittedly, the PESO had granted approval on 12.08.2021, which is subsequent to the O.M. dated 07.01.2020. Admittedly, the building approval was also issued on 27.01.2024 by the Local Authority concerned. Therefore, the guidelines prescribed by the CPCB as per O.M. dated 07.01.2020 is applicable to Respondents No.5 and 6.

18. For the said purpose, it has to be ascertained whether the said site is coming within the designated residential area as per local laws.

19. The learned counsels appearing for Respondents No.5 & 6 would harp on the certificate issued by the Secretary, Naduvannur Gram Panchayat dated 26.03.2024, wherein he has certified that it is not a designated residential area as per local laws.

20. Reliance is also placed on the circular dated 18.02.2024 of the Kerala SPCB, which stated that "*wherever residential areas are not designated as per local laws, the siting criteria related to 'designated residential areas as per local laws' shall not be applicable*".

21. In this regard, the learned counsel appearing for the 5th Respondent places his reliance on the judgment passed by the Hon'ble High Court of Kerala in **Kaleshkumar. K.K. Vs. State of Kerala & Ors. [W.P. (C) No.11578 of 2022] dated 04.01.2024**. In the above said case, while deciding the term '*residential area designated as per local laws*', it has been held as follows:

"**11.** While considering the said contention, it has to be borne in mind that the Supreme Court had in V.B.R Menon's case (supra) specifically directed to ensure that the CPCB office W.P.(C) Nos.11578/22 & 13522/23 memorandum of 07.01.2020 should be strictly adhered to. The office memorandum has not referred to a residential house, but only a residential area designated as per local laws. The said words have significance especially with reference to the siting criteria. If a residential house is built on a property that by itself may not be a negative component in establishing a retail outlet unless the area where the residential house is situated falls within a designated residential area. In view of the above, the term '*residential area designated as per local laws*' cannot be interpreted to mean '*a residential house*'. Since admittedly the petitioners' houses are not situated within legally designated residential areas, the contention regarding violation of the siting criteria has no legal basis."

22. Though a certificate was issued by the Secretary, Naduvannur Gram Panchayat, stating that Sy. No.198/4 of the said village is not a designated residential area as per local laws, the Town Planner, Kozhikode, Office of the Joint Director, Local Self Government Department, Government of Kerala, has stated in his letter dated 22.06.2023, addressed to Mr. Shekeen Imbichy Moidy that "*there are no approved master plans or detailed town planning scheme in effect for the area within Naduvannur Gram Panchayat, as per the Kerala Municipality and Town Planning Act, 2016*". Therefore, the certificate issued by the Secretary, Naduvannur Gram Panchayat cannot be relied upon.

23. The CPCB circular proceeds on the presumption that, across the country, areas have been zoned in accordance with local laws, and specific zones have been designated as residential areas but the assertion of the Town Planner clearly reveals that such a zonation has not occurred in Naduvannur Gram Panchayat.

24. It is also to be noted that only in areas where the master plans or detailed town planning schemes are in effect, the areas are designated as residential, commercial, industrial, etc. Preparation of such master plans or detailed town planning schemes is generally confined to municipal areas and corporation areas or areas specifically designated for preparation of such master plans or detailed town planning schemes by the Government. Therefore, the absence of categorical designation of residential areas as per local laws does not automatically imply satisfaction of siting criteria fixed for the establishment of petroleum retail outlets. If the spirit of the CPCB Guidelines is taken into account, the overwhelming inference is to protect residents by providing safety distance from residential areas.

25. Admittedly, in the instant case, there are several houses near the proposed site. Though the absence of a designated residential area as per local laws might seem straightforward, several houses near the proposed site could be interpreted only as a de facto residential area. In fact, the local authorities might consider this a residential area even without formal zoning. One has to accept the fact that local laws and zoning regulations can be complex and may not always perfectly reflect the reality on the ground. The presence of multiple houses nearby suggests a residential character. If these houses are used primarily as residences, it would be more appropriate to consider the area a residential one even though the same is not officially designated.

26. Therefore, the decisions of the Hon'ble High Court of Kerala, as cited by the learned counsel for Respondent No.5, support the general interpretation that the presence of multiple houses in proximity constitutes a residential area. It is not in dispute that the proposed site was also a house, which was razed to the ground when purchased by Respondent No.6. The existence

of a '*Suraksha Residents Association*', a registered society, in the locality confirms that there are multiple residences in Naduvannur Village even without a formal designation as a residential area.

27. After all this, the guidelines are provided only for safety regulations while setting up a petroleum retail outlet. Residential safety standards like fire safety, building code, etc. have to be followed in the event of setting up a petroleum retail outlet. However, the Kerala SPCB has specifically given a report after the inspection that there is a house located 10 meters to the west and another house 2.5 meters to the south from the boundary of the proposed site.

28. The key issue is whether a petroleum retail outlet can be established within a residential area where the distance between the outlet and the nearest house is less than 30 meters. It is pertinent to note that the western and southern boundaries of the proposed site are flanked exclusively by residential houses. Therefore, the question arises as to whether such a location complies with the siting criteria prescribed in the applicable guidelines, which mandate a minimum distance of either 50 meters or 30 meters. Albeit, no.

29. The Kerala SPCB also has found that there is only a 9-meter distance from the boundary of the petroleum retail outlet to the applicant's well and the water level in the well was observed to be the same as ground level. It is admitted that the petroleum retail outlet cannot be set up within 50 meters of the water body. In this case, a well is found in the applicant's land. The well is an artificial excavation created to access the groundwater and cannot be termed as a natural surface water body like a lake or river. The groundwater is a waterbody beneath the surface of the earth and a well is an access to withdraw the groundwater. The guidelines dated 07.01.2020 speak about the containment and treatment of spillages from fuel-filling operations at petrol pumps. Petrol pumps located in areas with high groundwater table i.e. groundwater levels less than 4 meters shall have secondary containment by way of double-walled tanks or concrete protection walls so as to minimise groundwater and soil contamination.

30. The Kerala SPCB report states that the water level in the well was observed to be the same as the ground level. Though a well may not be a water body, the Kerala SPCB, having found that the water level is the same as ground level and the guidelines dated 07.01.2020 is applicable to the proposed site, ought not to have concluded that the guidelines are inapplicable merely on the ground that the area is not designated one as per local laws.

31. Therefore, the above facts make it clear that the area is predominantly residential area because of the presence of multiple houses, and safety measures have to be followed. Secondly, the water level in the well is the same as ground level, containment and treatment of spillages from fuel filling operations at petrol pumps has to be addressed by applying guidelines dated 07.01.2020. So, having found that it is a residential area and the distance is not as per the siting criteria prescribed under the guidelines and considering the groundwater level, it would not be appropriate to permit the retail outlet to be established on the proposed site.

32. In light of the facts that emerged in the instant case as well as the similar situations noted in other pending matters before this Tribunal, we are of the firm view that the CPCB shall have to modify its guidelines and prescribe the siting criteria even for areas where the master plans or detailed town planning schemes are not in place and the areas have not yet been designated into residential/ commercial/ mixed residential/ industrial. Such an exercise should be taken up immediately by the CPCB and pending the same, the PESO and the Revenue Authorities shall make field inspections and identify the number of residences in the said area and consider the grant of NOC, treating the areas with many residential buildings on par with 'designated residential area as per local laws'.

33. For the reasons stated supra, the following directions are issued:

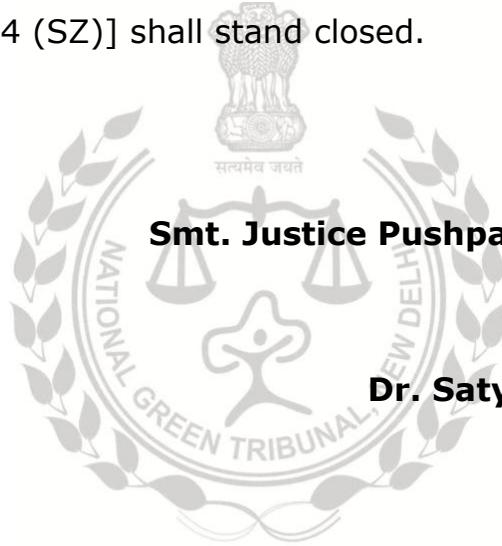
- (i)** The PESO and the Kerala SPCB are directed to review the matter in light of the above observations and pass appropriate orders.

(ii) The CPCB is directed to modify the guidelines to ensure the safety of the people living in residences in areas that are not yet designated as residential areas as per local laws.

(iii) The modified guidelines shall be finalized by CPCB within a period of 3 (Three) months from the date of this order.

34. Accordingly, the Original Application [O.A. No.188 of 2024 (SZ)] is disposed of.

35. The pending interlocutory applications [I.A. No.138 & 144 of 2024 (SZ)] shall stand closed.



**Sd/-
Smt. Justice Pushpa Sathyanarayana, JM**

**Sd/-
Dr. Satyagopal Korlapati, EM**

Internet – Yes/No

All India NGT Reporter – Yes/No

**O.A. No.188/2024 (SZ) &
I.A. Nos.138 & 144/2024 (SZ)
25th June, 2025. Mn.**

NGT

ITEM NO.32 + 62

COURT NO.7

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 10675/2025

M/S RELIANCE BP MOBILITY LTD.

Appellant(s)

VERSUS

MUHAMMED RISHAM & ORS.

Respondent(s)

FOR ADMISSION

IA No. 199318/2025 - EXEMPTION FROM FILING O.T.

IA No. 200170/2025 - STAY APPLICATION

with

Civil Appeal No(s). 10995/2025

IA No. 204319/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 204321/2025 - EXEMPTION FROM FILING O.T.

IA No. 204322/2025 - STAY APPLICATION

Date : 07-11-2025 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Appellant(s) : Mr. Pinaki Mishra, Sr. Adv.
Mr. K. R. Sasiprabhu, AOR
Mr. Vishnu Sharma A S, Adv.
Mr. Vikas Sharma, Adv.
Mr. Laxman Seshagiri, Adv.
Ms. Namrata Saraogi, Adv.
Ms. Chinmayi Chatterjee, Adv.

Mr. Nikhil Goel, Sr. Adv.
Mr. Ashutosh Ghade, AOR
Mr. S. M. Bafaki, Adv.
Ms. Saloni Meshram, Adv.
Ms. Sneha Deorao Balapure, Adv.

For Respondent(s) : Ms. Anitha Shenoy, Sr. Adv.
Ms. Itisha Awasthi, Adv.
Ms. Sadhana Madhavan, Adv.
Ms. Kavana Rao, Adv.
Mr. D.p. Singh, Adv.
Ms. Tara Elizabeth Kurien, Adv.
Ms. Anchal Kanthed, Adv.
Ms. Srishti Agnihotri, AOR

Signature Not Verified

Digitally signed by
Jayant Kumar Arora
Date: 2025.11.08
12:14:53 IST
Reason: 

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice.
2. Ms. Srishti Agnihotri, learned Advocate-on-Record, accepts notice on behalf of the respondents.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(NIDHI WASON)
ASSISTANT REGISTRAR

SERVING OF DATES AND EVENTS IN OA NO. 183 OF 2024 (SZ)

V B R MENON <vbrmenon.office@gmail.com>

Sun, Nov 23, 2025 at 9:21 AM

To: jana2668@yahoo.com, moshijana20@yahoo.com, r.thirunavukarasu@bharatmail.co.in

V.B.R. Menon, B.E(Mech), MBA (IIMA), LL.B.**ADVOCATE****HIGH COURT OF MADRAS****CHENNAI****Resi****: Apt.Nos. 4A&B, Brook Dale Apartments,****No.12, P.T. Rajan Salai, K.K. Nagar,****Chennai – 600078****Mobile : 9384762930****E-mail : vbrmenon@gmail.com**

Date : 23.11.2025

To

Mr.D.S. Ekambaram for R-1
Mr.S. Janarthanam for R2 & R3

Sirs,

Sub: Serving of Dates and Events in OA No. 183 of 2024 (SZ)-Reg.

Attached please find a soft copy of the Dates and Events to be filed in OA No. 183 of 2024 (SZ) (VBR Menon Vs.. The Member Secretary, Central Pollution Control Board, New Delhi and 2 others) . The matter is listed on 24.11.2025 as item No. 10.

Kindly acknowledge receipt.

Thanking you,

Yours sincerely,

V.B.R. MENON
Applicant in Person

Encl: As above.

 **OA 183 OF 2024 DATES AND EVENTS.pdf**
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